

1	2	3	4	5
9.	Manipur	220	319	370
10.	Meghalaya	356	825	863
11.	Nagaland	365	280	941
12.	Tripura	670	846	1030
13.	Arunachal Pradesh	28	31	96
14.	Mizoram	41	167	123
15.	Sikkim	190	166	176
16.	Bihar	22633	27186	32300
17.	Orissa	15720	17863	17985
18.	West Bengal	18504	21159	23145
19.	Andaman & Nicobar	56	42	55
20.	Madhya Pradesh	19981	22961	25127
21.	Uttar Pradesh	45243	51683	53570
22.	Gujarat	16270	17424	17597
23.	Maharashtra	32879	28855	41407
24.	Goa, Daman and Diu	557	984	892
25.	Dadar and Nagar Haveli	15	15	25
26.	Andhra Pradesh	63969	68647	75779
27.	Karnataka	39466	40759	45122
28.	Kerala	33548	34397	40848
29.	Tamil Nadu	60459	53845	77064
30.	Pondicherry	1238	769	1465
31.	Lakshadweep	27	36	8

[English]

Appointment of Officers Nominees as Directors in Nationalised Banks

765. SHRI DATTATRAYA BANDARU:

SHRI RAMESH CHAND TOMAR:

SHRIMATI MAHENDRA KUMARI:

Will the Minister of FINANCE be pleased to state:

(a) whether the appointment of officers nominees as Directors on the 15—15 LSS/ND/91

Boards of all nationalised banks has not been done for the last three years;

(b) if so, the reasons therefor; and

(c) the steps taken or proposed to be taken by the Government to streamline the procedure in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c) No officer employee director could be appointed on the Boards of public sector banks for quite some time in view of the pending litigation in the matter in various courts. Pursuant to the judgement delivered by the Sup-

reme Court in August, 1989, it has been decided by the Government to appoint officer employee directors from among the office-bearers of the majority all India bank officers' association of the bank, with first preference being given to the General Secretary of the association; and in case he suffers from any disqualification, to the President or the Vice-President of the association in that order. Already officer employee directors have been appointed by the Government on the Boards of Bank of India, New Bank of India and Corporation Bank. Such vacancies existing in other banks will also be filled up very soon.

Cash Dealings in Bank Drafts

766. SHRI DATTATRAYA BANDARU:

SHRI RAMESH CHAND TOMAR:

SMT. MAHENDRA KUMARI:

Will the Minister of FINANCE be pleased to state:

(a) whether the RBI has issued any directives to banks to stop cash dealings in Bank Drafts;

(b) if so, the details thereof;

(c) the number of cases where the newly opened current accounts with banks in fictitious names were used to deposit large sums in cash, which were subsequently withdrawn for payment against drafts purchased from the same or the other banks during the last two years till date, bank-wise;

(d) the number of cases where goods were purchased by securing demand drafts against cash payment in the name of fictitious persons operating from unidentifiable or fictitious addresses during the above period, bank-wise; and

(e) the measures taken or proposed to be taken to check such incidents in the future?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI DALBIR SINGH): (a) and (b) Reserve Bank of India (RBI) has recently advised all banks that demand drafts, mail transfers, telegraphic transfers and traveller cheques for Rs. 50,000 and above should be issued by banks only by debit to customers' account and not against cash payment. Similarly such payments for Rs. 50,000 and above are to be made through banking channels and not in cash.

(c) and (d) The present data reporting system does not generate the information asked for.

(e) In order to prevent opening of account in benami and fictitious names with banks, RBI has already issued a number of circulars wherein banks have been advised to obtain proper introduction before opening any account. Banks have also been advised by RBI to carefully monitor all transactions with unusual characteristics.

[Translation]

Per Capita Amount of Central Grant to Bihar

767. SHRI CHHEDI PASWAN: Will the Minister of FINANCE be pleased to state:

(a) the per capita amount of Central grant to States during the last five years. State-wise;

(b) whether the per capita amount of Central grant to Bihar is comparatively less than other States;

(c) whether the Government of Bihar has requested the Union Government to increase the per capita amount of Central grant to Bihar; and

(d) If so, the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) and (b) A Statement indicating the State-wise per capita grants from the Centre to States is enclosed.

(c) No, Sir.

(d) Does not arise.